

(2021) 04 DEL CK 0145

In the Delhi High Court

Case No : Original Miscellaneous Petition (I) (COMM.) No. 132 Of 2021,
Miscellaneous Application No. 5130 Of 2021

Sona Educational Society

APPELLANT

Vs

India Bulls Housing Finance Ltd

RESPONDENT

Date of Decision : 13-04-2021

Acts Referred:

Arbitration And Conciliation Act, 1996 — Section 9

Citation : (2021) 04 DEL CK 0145

Hon'ble Judges : C. Hari Shankar, J

Bench : Single Bench

Advocate : Sanjoy Ghose, Pukhrambam Ramesh Kumar, Tanoy Chakraborty,
Siddharth Shroff, Rishabh Jaitley, Karun Sharma, Sunil Dalal, Surbhi Mehta

Final Decision : Disposed Of

Judgement

C. Hari Shankar, J

1. The prayer clause in this petition, under Section 9 of the Arbitration and Conciliation Act, 1996, reads as under:

“In the facts and circumstances stated above the petitioner prays that this Hon'ble Court may be pleased to:

(a) Pass an order restraining the respondent from dispossessing the petitioner from the said property situated at Khasra No. 70/3/2, 8/1, 8/2, 11

Min.12/1, 12/2, 13, 14, 15, 16, 17, 18, 19,20 Min, 21/1 Min, 22/1,23/1, 24/1,71/17/2, 18, 19, 20, 21, 22, 23, 24, 25 out of land admeasuring 20.05 acres

situated in the revenue estate of Village Sohna, Tehsil Sohna, District Gurgaon. Haryana-122 103 otherwise than in accordance with law;

(b) Pass an order of injunction restraining the respondents from disturbing

peaceful possession of the petitioner from the said property.â??

2. Mr. Sunil Dalal, learned Senior Counsel for the respondent, while emphatically denying all allegations contained in this petition, submits that his client

would not dispossess the petitioner from the property mentioned in prayer (a) (supra), otherwise than in accordance with law. He also submits that,

save in accordance with law, there would be no disturbance, by the respondent, of the possession of the petitioner in the said property.

3. Mr. Sanjoy Ghose, learned Senior Counsel for the petitioner, submits that, with this statement, the grievance in this petition stands redressed.

4. Recording the aforesaid statement of Mr. Sunil Dalal and binding the respondent thereby, this petition stands disposed of.

5. All pending applications also stand disposed of.